

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 998/TT/2025

- Subject** : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003, read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code), Regulations 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations), 2024 for the determination of transmission tariff from COD to 31.3.2029 for the “OPGW laying work on 400 kV Bokaro_A – Kodarma line” in the Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited and Others

Petition No. 436/TT/2025

- Subject** : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003, read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code), Regulations 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations), 2024 for determination of transmission tariff from COD to 31.3.2029 for the asset under “Requirement of additional FOTE of STM-16 capacity at Bhuj PS to cater to connectivity of RE GENCO’s in the Western Region.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Management Company Limited and Others
- Parties Present** : Shri Zafrul Hasan, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Supriya Singh, PGCIL
Shri Vivek, PGCIL
Shri Arjun Malhotra, PGCIL



Date of Hearing : 22.7.2026

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Record of Proceedings

These matters were heard through a virtual hearing.

2. During the hearing, the Petitioner's representative submitted that all information sought through the Technical Validation letters and the Record of Proceedings has already been filed in these Petitions.
3. After the hearing, the Commission granted the last opportunity to the Respondents to file their respective replies, if not already filed, within one week, with a copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.
4. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Law)

